

**IN THE HIGH COURT OF MADHYA PRADESH
AT INDORE**

BEFORE

HON'BLE SHRI JUSTICE BINOD KUMAR DWIVEDI

ON THE 11th OF JUNE, 2024

MISC. CRIMINAL CASE No. 24258 of 2024

BETWEEN:-

**MOHHAMAD RAFIQ S/O MOHHAMAD YUNUS, AGED
ABOUT 44 YEARS, OCCUPATION: LABOUR NIMBAHERA
DISTRICT CHITTORGARH (RAJASTHAN) (RAJASTHAN)**

.....APPLICANT

(BY SHRI VISHAL PATIDAR, ADVOCATE)

AND

**THE STATE OF MADHYA PRADESH STATION HOUSE
OFFICER THROUGH POLICE STATION MANASA DISTT.
NEEMUCH (MADHYA PRADESH)**

.....RESPONDENTS

(BY SHRI VINOD THAKUR - G.A.)

*This application coming on for orders this day, the court passed the
following:*

ORDER

This is first application under section 438 Cr.P.C. for grant of anticipatory bail.

Learned counsel for applicant after arguing for some time seeks to withdraw this application with liberty to surrender before the trial court and apply for regular bail.

M.Cr.C. is accordingly dismissed as withdrawn with the aforesaid liberty. In case if the applicant surrenders and files an application for grant of regular bail, the same shall be considered and decided by the concerned trial court as early as possible, preferably on the same day.

**(BINOD KUMAR DWIVEDI)
V. JUDGE**

MK

